

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. : 976/10

FIR No. 698/19

State Vs. Sahid

P.S.: Rajouri Garden

U/s : 392/394/397/307 IPC & 25/27/54/59 Arms Act

05.05.2020

**Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Girish Gupta, Ld. Counsel for the applicant/accused.**

Report has not been filed by the IO.

Let the report be filed by the IO within one week. Put up on

12.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. : 819

**FIR No. 546/2019
State Vs. Suresh Singh
P.S.: Moti Nagar
U/s : 408 IPC**

05.05.2020

**Present: Sh. M.A. Khan, Ld. Addl. PP for State.
None for the applicant/accused.**

Put up for consideration on 04.06.2020.

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
~~05.05.2020~~**

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

**FIR No. 762/14
Mahesh @ Shankar Vs. State
P.S.: Khyala
U/s : 302/174/34 IPC**

05.05.2020

**Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Ms. Babita Ld. Counsel for the applicant/accused.**

Ahlmad has orally submitted that he has verified the order dated 11.03.2020 as has been uploaded. Accordingly, the application stands disposed of with directions to the Jail Superintendent to release the accused Mahesh @ Shankar as he is on bail in this case. Application is disposed off. Copy of the order be sent to the Jail Superintendent and be given dasti to the counsel for the applicant/accused.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 762/14

State Vs. Ramesh @ Mukesh Etc.

P.S.: Khyala

U/s : 308/324/506/34 IPC

05.05.2020

**Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Ms. Babita, Ld. Counsel for the applicant/accused.**

Ld. Counsel for the applicant/accused requests for adjournment. At her request, present application is adjourned for

18.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

**FIR No. 23/2018
State Vs. Mohd. Salim & Ors.
P.S.: Khyala
U/s : 302/323/34 IPC**

05.05.2020

**Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Vijay Mehta, Ld. Counsel for the applicant/accused.**

Ld. Counsel for the applicant/accused that the present bail application pertains to the court of Sh. Samar Vishal and he thus seeks adjournment.

At the request of Ld. Counsel for the accused, application is adjourned for 12.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail application no. :

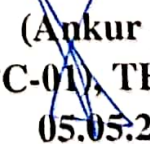
FIR No. 23/2018
State Vs. Mohd. Salim & Ors.
P.S.: Khyala
U/s : 302/323/34 IPC

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Vijay Mehta, Ld. Counsel for the applicant/accused.

Ld. Counsel for the applicant/accused that the present bail application pertains to the court of Sh. Samar Vishal and he thus seeks adjournment.

At the request of Ld. Counsel for the accused, application is adjourned for 12.05.2020.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

FIR No : 155/2018
PS: Hari Nagar
STATE VS. Diwakar Sharma @ Manni
U/s 376/506 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Vipin Mishra, Ld. Counsel for applicant/ accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

FIR No : 155/2018
PS: Hari Nagar
STATE VS. Diwakar Sharma @ Manni
U/s 376/506 IPC

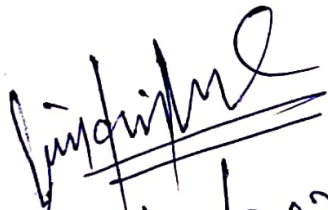
Mr. Vipin Mishra, Ld. Counsel for accused, Enrollment no.
D/3267/17.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020


5/5/2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

Rajesh Kumar Vs. State
FIR No. : 433/2016
PS : Kirti Nagar
U/s : 308/34 IPC

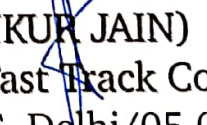
05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .

File perused.

Perusal of the file shows that initially the application was filed by Superintendent Jail in which the offence was mentioned as 308 IPC when release order was sent from the Court it transpired that accused is facing trial U/s 304 IPC and perhaps he was not released from jail. On 09.04.2020 application seeking cancellation of interim bail of accused was filed by the prosecution. No notice of cancellation has been issued till date. Accordingly, Superintendent Jail is directed to serve the accused with notice of cancellation.

Put up on 11.05.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 894
Tazyeen Maqsood Shaikh Vs. State
FIR No. : 101/2020
PS : Paschim Vihar
U/s : 420 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
None for applicant/accused.
Mr. Alok Pandey, Ld. Counsel for complainant.

In the interest of justice adverse order is deferred.

Put up on 12.06.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 322/2018
State Vs. Manish @ Chunkey Etc.
P.S.: Khyala
U/s : 307/302/34 IPC**

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Pranay Abhishek, Ld. Counsel for the applicant/accused
Ashwani @ Kaku.

This is an application seeking extension of the interim bail which was granted to the applicant on 21.04.2020. Verification report has been received as per which the wife of the applicant is to undergo surgery on 11.05.2020. The interim bail of the applicant is extended for another period of 3 weeks from 07.05.2020. Application is disposed off accordingly. Copy of the order be given dasti to the counsel for the applicant/accused as well as be sent to Jail Superintendent.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. 819/2015

Anoop Vs. State

P.S.: Tilak Nagar

U/s : 302 IPC

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
IO Insp. Kashmiri Lal.
Sh. Saurabh Singh Tomar and Sh. Anand Kumar Dwivedi, Ld.
Counsels for the applicant/accused.

IO seeks some time stating that he does not have the copy of the medical document. The same has been supplied to the IO through Whats App.

IO is directed to verify the same and file the report.

Put up for further proceedings on 06.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 0799/19

State Vs. Johnny Kashyap

P.S.: Nihal Vihar

U/s : 363/366A/376/506 IPC and 6 of POCSO Act.

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh.Nitin Prakash, Ld. Counsel for the applicant/accused.

Arguments heard. Put up for orders.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

05.05.2020

At 2:20 pm.

ORDER:-

Ld. Counsel for the accused has argued that brother of the accused had got married to the victim on 29.11.2019 in Arya Samaj Mandir and therefore, the girl being major the applicant should be admitted to bail.

On the other hand Ld. Addl. PP for the state has argued that the allegations against the accused are serious in nature and he is not entitled to any relief.

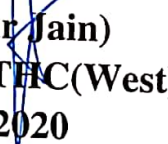
Arguments heard.

The allegations against the accused are serious in nature. As

:2:

per the report of the IO the victim in her statement u/s 164 Cr. P.C. has clearly stated that while she was going to school Ajay who was her boyfriend took her to a place and forcibly rapped her and accused helped them in the marriage and due to fear she stated her aged to be 19 years.

Considering the facts and circumstances of the case I do not find any ground to enlarge the accused on bail. The bail application stands dismissed. Copy of the order be given dasti to the counsel for the applicant/accused.


(Ankur Jain)
ASJ, (SFTC-01), TFC(West), Delhi
05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Jaspreet Singh @ Micky Vs. State
FIR No. : 12/18
PS : Khyala
U/s : 302/307/34 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Yogesh Sharma, Ld. Counsel for applicant/accused
through CISCO Webex.

This is an application seeking interim bail on the ground that the mother of the applicant had underwent surgery and there is no other person to look after her. It is also argued that in similar circumstances the Hon'ble High Court had granted bail to similarly situated accused persons.

Arguments heard.

On 02.05.2020 a verification report was sought by the predecessor of this Court. As per the report the maternal uncle and the grand mother are residing to support the mother of the accused. The allegations against the applicant / accused are serious in nature.

Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 0166/2020
State Vs. Munni Devi
P.S.: Ranhola
U/s : 498-A/304B/34 IPC**

05.05.2020


The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Jaspreet Singh, Ld. Counsel for the applicant/accused
(Through VC)

Reply has not been received from the police station.

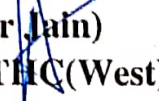
Let reply be called from the concerned policed station for

08.05.2020.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 1:15 pm.

At this stage reply has been received through Mail. Put up on the date fixed i.e. **08.05.2020** for further proceedings.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Avinash Vs. State

FIR No. : 35/2017

PS : Mayapuri

U/s : 397/411/34 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Rajan Bhatia, Counsel from DLSA West for
applicant/accused.

No report had been filed.

Report be called for 18.05.2020.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

1:15 PM

Reply received through e-mail.

Put up on date already fixed i.e. 18.05.2020.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Arvind Azad Vs. State

FIR No. : 57/11

PS : Khyala

U/s : 302/364/365/201/379 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. K. Singhal, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

1:20 PM

Ld. Counsel for accused has sought interim bail on the ground that his parents are not keeping well. Verification report has been received in which it is stated that the applicant has two brothers and three other sisters. Therefore, at this stage, I do not find any ground to admit the applicant / accused to interim bail. Interim bail application is accordingly dismissed. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Sudhir & Ors. Vs. State

FIR No. : 356/19

PS : Mundka

U/s : 302/506/120-B/34 IPC & 27/54/59 Arms Act

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Praveen Dabas, Ld. Counsel for applicant/accused.

Report on behalf of IO filed.

Put up for orders.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

1:30 PM

Applicant seeks interim bail on the ground that his wife namely Ms. Jyoti require surgery and is admitted in hospital. This fact has been verified by the IO. Without going into the merits of the case considering the medical exigency of the wife of accused who needs urgent medical care applicant / accused is admitted to bail for a period of 3 weeks on his furnishing personal bond of Rs. 25,000/- with one surety of like amount to the satisfaction of Duty MM concerned subject to following conditions :-

- 1) The petitioner shall keep his telephone number switched on at all times and shall keep the SHO concerned informed about his whereabouts every Friday through SMS or telephone call. The SHO's telephone number shall be furnished to him directly as well as to his learned counsel by the respondent.
- 2) He shall not leave the NCT of Delhi and shall not endeavor to do anything which would affect the proceedings / case pending against him.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Chandan Kumar Vs. State

FIR No. : 581/19

PS : Nangloi

U/s : 498A/304B/34 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Ajay Goyal, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

1 PM

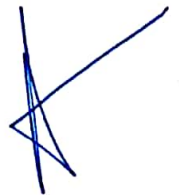
This is the first bail application filed on behalf of accused Chandan Kumar. The brief facts of the case are that on statement of Aanti Devi the present FIR was registered in which she stated that her daughter Priyanka was married to Niranjan and had committed suicide on 12.09.2019 because of the torture meted out to her by her in-laws for brining insufficient dowry. Ld. Counsel for accused has argued that accused is in judicial custody since 13.09.2019 and the ingredients of the offence are not established. It is argued that in

the statement made before the SDM there are no allegation of any cruelty just prior to the incident whereas in the statement of Guddu Paswan specific instance on 10.09.2019 has been mentioned. It is argued that the father-in-law namely Visheshwar Paswan had been granted bail on 07.02.2020.

On the other hand, Ld. Addl. P P for State has argued that statement of Guddu Paswan clearly reveals about the demand of dowry and also the fact that when he went to the house on 10.09.2019 the victim was weeping and told him that accused had beaten her for bringing insufficient dowry by her.

I have heard Ld. Counsel for accused and Ld. Addl. P P for State and perused the record.

The allegations against the applicant accused are general in nature in the statement made by Aanti Devi but in the statement made by Guddu Paswan there is a specific mention of an incident dated 10.09.2019. There is no specific allegation so far as the applicant is concerned. The father-in-law had been admitted to bail on 07.02.2020. Therefore keeping in view the above facts and circumstances of the case and the fact that trial is likely to take time accused is admitted to bail on his furnishing personal bond of Rs. 50,000/- with one surety of like amount subject to following conditions:



- 1) That the applicant / accused shall not make any attempt to influence the witnesses or try to approach any of the witnesses of this case.
- 2) Applicant / accused shall not change his residential address without prior intimation to the Trial Court.

Copy of order be sent to Jail Superintendent. The application is disposed off. Copy of order be also given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail application no. :

FIR No. 0799/19

State Vs. Ajay Kumar Kashyap & Anr.

P.S.: Nihal Vihar

U/s : 363/366A/376/506 IPC and 6 of POCSO Act.

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh.Nitin Prakash, Ld. Counsel for the applicant/accused.

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 2:25 pm.

ORDER:-

Ld. Counsel for the accused has argued that accused had got married to the victim on 29.11.2019 in Arya Samaj Mandir and therefore, the girl being major the applicant should be admitted to bail.

On the other hand Ld. Addl. PP for the state has argued that the allegations against the accused are serious in nature and he is not entitled to any relief.


Arguments heard.

The allegations against the accused are serious in nature. As per the report of the IO the victim in her statement u/s 164 Cr. P.C. has

:2:

clearly stated that while she was going to school Ajay who was her boyfriend took her to a place and forcibly raped her and his brother helped them in the marriage and due to fear she stated her aged to be 19 years.

Considering the facts and circumstances of the case I do not find any ground to enlarge the accused on bail. The bail application stands dismissed. Copy of the order be given dasti to the counsel for the applicant/accused.


(Ankur Jain)
ASJ, (SFTC-01), FHC(West), Delhi
05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 265/17
State Vs. Nand Kishore @ Boby
P.S.: Mundka
U/s : 302/396/412/120-B IPC**

05.05.2020

**Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Gaurav Singhal, Ld. Counsel for the applicant/accused.**

Report on behalf of the IO filed. However, medical documents remained unverified.

Let medical documents be verified. Put up on 06.05.2020.

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020**

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Sagar Vs. State
FIR No. : 62/18
PS : Rajouri Garden
U/s : 302/120-B/34 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Parvesh Dabas, Ld. Counsel for applicant/accused
through CISCO Webex.
IO SI Ajay Kumar in person.

Applicant seeks interim bail on the ground that his maternal grand mother has expired. IO has filed a verification report as per which the "Nani" of accused has expired and she was cremated on 02.05.2020. There is one more brother of the accused who can perform the rituals, if any.

The allegations against the applicant / accused are serious in nature. Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

FIR No. 28/2018

State Vs. Rattan Singh

P.S.: Moti Nagar

U/s : 395/394/397/34 IPC & 25/54/59 Arms Act

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Ayub Khan, Ld. Counsel for the applicant/accused.

Arguments heard. Put up for orders.

(Ankur Jain)

ASJ, (SFTC-01), THC (West), Delhi

05.05.2020

At 2:50 pm.

ORDER:-

Ld. Counsel for the applicant/accused submits that accused be admitted to interim bail due to the prevalent condition in the country.

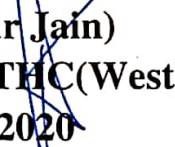
On the other hand Ld. Addl. PP has opposed the bail application.

On the merits of the case from Rattan Singh a sum of Rs.1,63,000/- was recovered and he refused to join the TIP proceedings, IO has reported that eye witnesses are yet to be examined.

:2:

In so far as interim bail is concerned, no ground has been stated by the applicant which deserves grant of interim bail. The allegations against the accused are serious in nature. At this stage I do not think it to be a fit case for grant of interim bail. Application stands dismissed.

Copy of this order be given dasti.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :


**FIR No. 209/19
State Vs. Bharat
P.S.: Nihal Vihar, Outer District Delhi
U/s : 302 IPC**

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ashwani Gaur, Ld. Counsel for the applicant/accused.

Arguments heard.

Put up for orders.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 2:40 pm.

ORDER :-

Ld. Counsel for the accused has argued that the applicant has been falsely implicated in the present case as except an unsigned statement of deceased there is nothing on record to suggest the involvement of the accused in the present case.

On the other hand Ld. Addl. PP has opposed the application.

I have heard Ld. Counsel for the applicant/accused and Ld.

:2:

Addl. PP for the State. In the present case the accused was named by the injured in his statement. The statement was given in the presence of his father and uncle. It was categorically stated by him in his statement as he was injured he could not append his thumb impression on his statement. Merely because the exhibits which were seized from the scene of crime did not have any residue of Kerosene/petrol/diesel. It cannot be said that accused had not committed the alleged crime. Allegations against the accused are serious in nature, thus the bail application stands dismissed. Copy of the order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Tinimo Efere @ Wowo Vs. State

FIR No. : 33/18

PS : Crime Branch Prashant Vihar

U/s : 9/21/25A NDPS Act 471 IPC & 14 Foreigners Act

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
None for applicant/accused.

Report not received from Jail.

Be called from Jail for 13.05.2020.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

1:15 PM

Report received from Jail.

Put up on date already fixed i.e. 13.05.2020.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI


Rohit Arora & Ors Vs. State
FIR No. : 213/19
PS : Rajouri Garden
U/s : 498A/304B/34 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Dinesh Kaushik, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

1:15 PM

By this Common order I shall decide two interim bail applications filed by Sunita Arora and Kuldeep Arora. Ld. Counsel for accused has argued that accused should be admitted to interim bail as they are senior citizens.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

The allegations against the applicant / accused are

-2-

serious in nature. The grounds mentioned in the application are general in nature and do not call for any interim bail at this stage. Considering the entire facts and circumstances and gravity of offence it is found that accused are not entitled for bail at this stage. Hence the present bail applications stands dismissed. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail application no. :

FIR No. 157/2020

State Vs. Imran Khan

P.S.: Khayala

U/s : 376-D/506 IPC r/w Section 6 POCSO ACT

05.05.2020

The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Vinay Modi, Ld. Counsel for the
applicant/accused(Through VC).

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 2:20 pm.

ORDER:-

Ld. counsel for the accused has argued that accused was neither named in the FIR nor in the statement u/s 164 Cr.P.C, therefore, accused should be admitted to bail.

Ld. Addl. PP for the state has argued that the allegations against the accused are serious in nature and he does not deserve any leniency.

:2:

Arguments heard.

In the present case FIR was registered on the complaint of prosecutrix who named two accused persons and stated that their one more friend has also committed rape upon her. As per the report of the IO accused Imran was arrested pursuant to the identification of the complaint.

The allegations against the accused are serious in nature. Considering the facts and circumstances of the present case I do not think it to be a fit case for grant of bail, hence the bail is rejected. The application stands dismissed. Copy of the order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI


Sundeshwar Ram Vs. State
FIR No. : 93/2020
PS : Punjabi Bagh
U/s : 376/323/506 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Pranay Abhishek, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

1:25 PM

Brief facts of the case are that on 25.01.2020 a PCR call vide DD no. 31A was received at the PS and the prosecutrix was taken to hospital, the prosecutrix made a complaint stating that she was raped by the applicant / accused on the false pretext of marriage. It was also stated that on 25.01.2020 while she was at her house the accused came to her house and gave beatings and earlier she was in relations with the accused but they had stopped having physical relations due to some issues, however, on the day of incident he came to her house and raped her.



Ld. Counsel for accused had relied upon Mukesh Vs. State Bail appln no. 1420/2013, Shekhar Garg @ Shekhar Vs. State Bail Appln 1940/2019 and Yogesh Vs. State Bail Appln no. 2468/2017 and has also argued that in the similar circumstances the present accused deserves to be admitted to bail. It is also argued that the victim has met the accused in jail even after the alleged incident.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P.P. for State.

As per the report of the IO twice the bail application had been earlier dismissed. This fact was never disclosed in the present bail application. No ground is made out to admit the applicant /accused to bail. The judgments are not applicable to the facts of the case.

The allegations against the applicant / accused are serious in nature. Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail application no. :

FIR No. 81/2019
State Vs. Arun @ Pawan @ Vikram
P.S.: Patel Nagar
U/s : 394/397/411/34 IPC

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Lokesh Ahlawat, Ld. Counsel for the applicant/accused.

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 3:00 p.m.

ORDER:-

Ld. Counsel for the applicant/accused has sought interim bail for the accused on the ground that his son is suffering from Pneumonia.

Ld. Addl. PP for the State has opposed the bail application.

As per the report of the IO stolen articles i.e. mobile phone and purse were recovered from the possession of the accused, accused refused to join the TIP. In so far as interim bail is concerned it was stated that the son of the applicant/accused was admitted in hospital but later on

:2:

discharged on 09.04.2020.

Allegations against the accused are serious, hence accused is not entitled to grant of interim bail. The application stands dismissed.

Copy of the order be given dasti.

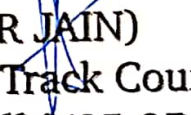
(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

Neeru Bagga Vs. State
FIR No. : 499/2019
PS : Hari Nagar
U/s : 302 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Amit Arora, Ld. Counsel for accused.

Put up on 18.05.2020 for further proceedings before Ld.
District & Sessions Judge West.

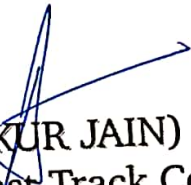

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

New Case no. 7806/2019
FIR No : 55/2019
PS: Mundka
STATE VS. Satnam Hari & Ors.

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl.PP for State.

Put up on 18.05.2020 before Ld. District & Sessions
Judge West, Delhi.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail application no. : 477/20

FIR No. 240/19

State Vs. Mayank Shukla

P.S.: Tilak Nagar

U/s : 420/411/467/468/471/120B/34 IPC and 25/54/59 Arms Act &
66/6C/66D IT Act

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Subhash Dixit, Ld. Counsel for the applicant/accused.

Arguments on the bail application heard. Put up for orders at
12:30 pm.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 3:10 pm.

ORDER:-

Ld. counsel for the accused has argued that this is a second bail application as the co-accused have already admitted to bail and accused may be admitted to bail on the ground of parity.

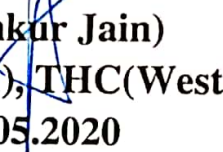
Ld. Addl. PP has opposed the bail application of the accused.

I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the state.

:2:

The first bail application of the accused/applicant was dismissed on 20.12.2019 in which it is clearly recorded that reflection of the accused is prima-facie seen in the CCTV footage. Thus, I do not find any change in the circumstances. Allegations against the accused are serious in nature. Application stands dismissed.

Copy of this order be given dasti.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI


Neeru Bagga Vs. State
FIR No. : 499/2019
PS : Hari Nagar
U/s : 302 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Amit Arora, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

12:30 PM

This is an application seeking urgent hearing of the bail application filed on 17.02.2020. The brief facts of the case are that on 02.11.2019 PCR call was received vide DD no. 27A, at PS Mayapuri regarding a lady sitting in abandoned condition in front of residence no. WZ-101/139, Khajan Basti, Nangal Rai, Sabji Mandi, Delhi Cantt, the same was entrusted to SI Surender who went to the spot and met applicant / accused who confessed that she had killed her mother Santosh Bagga. Upon this SI Surender informed PS Hari Nagar as the place of incident was within the jurisdiction of PS Hari

Nagar which was recorded vide DD no. 7B and was marked to SI Vikram. Police officials of PS Mayapuri and Hari Nagar reached at the spot and found the dead body of an old lady. The deceased was identified as Santosh Bagga. The blood stained clothes of accused Neeru were found and taken into possession after completion of investigation charge sheet was filed on 28.01.2020.

Ld. Counsel for accused submits that accused is of unsound mind and require constant medical treatment and due to the lock down she is not getting any medical treatment in the Jail hospital as she is not being taken to IBHAS where her regular treatment in OPD was being conducted.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

In the present case the charge sheet was filed on 28.01.2020 thereafter after following the due process the case was committed to Court of Sessions as offence U/s 302 IPC was exclusively triable by Court of Sessions on 01.02.2020. On 18.02.2020, bail application was filed and arguments were heard by the Ld. ASJ and case was fixed for orders. On 12.03.2020 the Ld. ASJ set aside the committal order observing that since the issue with respect to her unsoundness of mind raised by her is yet to decided as

the application U/s 328 Cr.PC r/w Sec 330 Cr.PC is pending, remanded the file to the committal Court. The file was thereafter transferred to the concerned Court where in on 23.03.2020 the Ld. Counsel for applicant /accused made a statement that he wishes to withdraw the application as the accused / applicant is currently asymptomatic. On 23.03.2020 the Ld. Committal Court on the basis of statement Ld. Counsel for accused allowed the application to be dismissed as withdrawn and re-committed the file to the Court of Sessions. Thereafter, medical report was called from Jail with regard to medical condition of the accused in which it is clearly stated that applicant / accused is under regular follow up and treatment by Jail Psychiatrist and has shown significant improvement, at present her condition is stable. Thus in view of this report I do not find any ground to enlarge the accused on bail on the basis of her medical condition. In so far as merits of the case are concerned the allegations are serious in nature, although the FSL report is stated to be pending but from the perusal of charge sheet the accused does not deserve to be admitted to bail, at this stage the application is dismissed. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail application no. :

FIR No. 104/2010
State Vs. Sandeep @ Sonu
P.S.: Tilak Nagar
U/s : 397/302/201/411 IPC

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Sh. Mahesh Kumar, Ld. Counsel for the applicant/accused.

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 3:15 p.m.

ORDER:-

Ld. Counsel for accused seeks interim bail on the ground that mother of the applicant is an old lady and is suffering from different type of disease.

Ld. Addl. PP for the state has opposed the bail application.

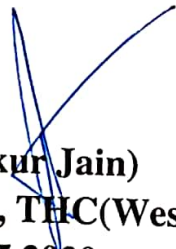
I have heard Ld. Addl. PP for the state and Ld. Counsel for the accused/applicant.

:2:

The reply filed by the IO shows that wife of the applicant/accused is not residing at the house of the accused. The mother of the accused/applicant is residing with another brother and his family. No ground for grant of interim bail is made out. On merits the allegations against the accused are serious in nature.

Considering the facts and circumstances of the case the application for interim bail stands rejected.

Copy of the order be given dasti.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 115/18

State Vs. Pooja Etc.

P.S.: Miyanwali Nagar


U/s : 376D/376/323/306/506/109/120B/34 IPC r/w Section 6 & 7 POCSO
Act

05.05.2020

The hearing of the present application took place through CISCO
webex meeting App.

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
WSI Anita in person.
Sh. Pankaj Verma, Ld. Counsel for the
applicant/accused(Through VC).

Arguments heard. Put up for orders.

(Ankur Jain) 
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 3:20 pm.

ORDER:-

Ld. Counsel for the applicant/accused has argued that the
name of the accused is not mentioned in the FIR. Chargesheet has already
been filed and lastly in case the court is not inclined to grant regular bail to
the applicant/accused, she should be granted interim bail. He has relied
upon two authorities namely *Nisha Arya Vs. State and Shakuntala Devi
Vs. State.*



:2:

Ld. Addl. PP for the state has argued that one of the co-accused has absconding. The bail application of the accused was dismissed in the month of January.

I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the State.

Merely because the name of the accused is not mentioned in the FIR would not warrant grant of bail. The judgment which have been relied upon cannot be appreciated in the absence of complete citation. Allegations against the accused are serious in nature. At this stage I do not think it to be a fit case for grant of bail. Application stands dismissed.

Copy of this order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

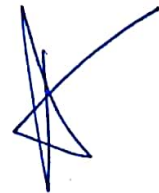
1. Deepak Gill & 2. Prabhat Kochar Vs. State

FIR No. : 218/2020
PS : Hari Nagar
U/s : 308/34 IPC

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State .
Mr. Sidhartha Singh, Ld. Counsel for applicant/accused
through CISCO Webex.

By this common order, I shall decide two anticipatory bail applications one filed by Deepak Gill and another by Prabhat Kochar. The brief facts of the case are that on 11.04.2020 at around 12:26 AM an information regarding MLC no. 2936 with respect to patient Kunal Sharma was received at PS Hari Nagar, the same marked to IO who went to DDU hospital and asked the injured to give his statement. The injured stated that he would give the statement later on as he was in pain. Later in the day victim came to the PS and made a written complaint alleging that on 10.04.2020 at about 8 PM his friend Prabhat Kochar came to his house on a scooty and asked him to come to Deepak Gill's house for settlement of their monetary dispute as complainant had taken some money from Deepak Gill. Complainant sat on scooty of Prabhat Kochar to go to the house of Deepak Gill. After some time Prabhat Kochar started abusing the



complainant and a scuffle ensued. Prabhat Kothar, Deepak Gill and Lal Singh started beating complainant with fists and kicks and also gave a danda blow on his head. It is stated by the IO that final opinion could not be obtained as patient was treated at Safdarjang Hospital.

It is argued by the Ld. Counsel for accused that there is a monetary dispute which has been unnecessarily converted into a criminal dispute.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State. As per the report of the IO the wooden danda is yet to be recovered and the investigation is at the initial stage. The final opinion on the MLC is yet to be obtained. Thus I do not find any ground to grant anticipatory bail. Same is accordingly dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THQ, Delhi/05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 400/18
State Vs. Guddu & Ors.
P.S.: Kirti Nagar
U/s : 392/394/397/411/34 IPC**

05.05.2020

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
Proxy Counsel for the applicant/accused.

A request for pass over is made with the submissions that counsel for the accused/applicant would be available by 2:00 pm.

Be awaited.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
05.05.2020

At 3:30 pm.

Present: Sh. M.A. Khan, Ld. Addl. PP for State.
None for the accused/applicant.

Despite waiting till 3:30 pm. None has appeared for the applicant/accused. Applicant/accused has filed the present application seeking regular bail on the ground that he has been falsely implicated in the present case and he has a family to look after.

On the other hand Ld. Addl. PP for the state has opposed the bail application primarily on the ground that 7 bail applications of the accused were dismissed by the court of Sessions.

:2:

Record perused.

Accused Guddu was arrested from his house at the instance of co-accused. Earlier also 7 bail applications of the applicant/accused were dismissed by the court of Sessions. The offence was committed in broad day light.

Allegations against the applicant/accused are serious in nature, thus at this stage I do not deem it proper to enlarge the accused to bail. Bail application of the applicant/accused stands dismissed.

Copy of the order be given dasti.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

05.05.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

Rajiv Vs. State

FIR No. : 17/2020

PS : Nihal Vihar

U/s : 376/363 IPC & 6 POCSO Act

05.05.2020

Present: Mr. M. A. Khan, Ld. Addl. PP for State.

**Mr. Ashutosh Kumar Chaudhary, Ld. Counsel for
applicant/accused through CISCO Webex.**

Ld. Counsel for accused has argued that accused be granted bail as both the accused and the victim were working in a factory and because of some misunderstanding the family members had persuaded the victim to lodge the present FIR in PS Nangloi. It is argued that medical of the victim has not been carried out.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

The victim although in a statement U/s 164 Cr.PC has mentioned that she wants to live with accused but what is to be kept in mind is that victim is a minor and thus statement of a minor who is aged about 16 years cannot be taken into consideration for grant of regular bail.

The allegations against the applicant / accused are



-2-

serious in nature. Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/05.05.2020